

ITEM NO.2

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION(CRIMINAL) Diary No(s).75462/2025

UMANG RASTOGI

Petitioner

VERSUS

STATE OF U.P & ORS.

Respondents

Date : 31-12-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA  
(VACATION BENCH)

For Petitioner(s) : Mr. Anand Kumar, Adv.  
Mr. Aditya Giri, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. We have heard the learned counsel appearing for the petitioner.
2. We are not inclined to entertain this writ petition under Article 32 of the Constitution of India.
3. However, liberty is granted to the petitioner to approach the appropriate Court for the remedy which has been sought before us.
4. The writ petition is, accordingly, dismissed with the aforesaid liberty.
5. Pending application(s), if any, shall stand disposed of.

(RASHMI DHYANI PANT)  
ASTT. REGISTRAR-cum-PS

(CHETNA BALOONI)  
COURT MASTER (NSH)